## NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

**APPLICATION NUMBER** 

**PETITION NUMBER** 

: TCP/225/2016

NAME OF THE PETITIONER(S)

: Kamlesh Kalidas Shah

NAME OF THE RESPONDENT(S) : M/s TVS Motors Limited & 10 others

THE RESTORDENT(S)	. 141/3 1 4 5 Motor's Elimited & 10 others	
UNDER SECTION	: 111A of CA 1956 / 59 of CA 2013	
S.No. Name (in Capital)	Represented by	Signature
1. Prassanchemd Ostwal	Respondent NO 11-Stri Mahaveerchand Ollwa	1 = 3 = 6
2. CV. C. Kamentreman	Petikaner No.11  for Mr.	- OBM mud
3. A.M. Suideanan	Crimal for Listander	do Jan form
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## **ORDER**

Shri C Ramasubramaniam, PCS representing the petitioner alongwith the petitioner present. Shri A M Sridharan, counsel for R1 & R2 and Shri Prassanchand Ostwal, Chartered Accountant, representing R11 are present. Counsel for petitioner have published an advertisement in the newspaper for effecting service on R3 to R10 but they did not appear. Therefore, R3 to R10 are proceeded ex parte. Counsel for R1 & R2 submitted an affidavit mentioning the papers filed by the petitioner alongwith details thereon. The same is taken on record. C.A. representing R11 stated that he has not received copy of petition alongwith documents relied upon. Counsel for petitioner is directed to provide a copy of the petition along with documents to C.A. appearing for R11 within a week's time from today and C.A. for R11 is in turn directed to file counter by serving a copy of the same to the other side. C.A. for R11 has submitted the new address of R11 on a white paper, the same is taken on record. Counsel for R1 is given a copy of the address to make a change in the address of R11 in the books of record of the company. The C.A. for R11 has stated across the Bench that he does not remember whether the transaction took place or not. However, during the course of hearing, C.A. stated that the petitioner may also tell the Court that to whom the consideration of the shares has been paid by him. So the petitioner is directed to ascertain that to whom he has paid the consideration.

Put up on <u>28.02.2017 at 10.30 A.M.</u>

(Ch. Md. Sharief Tariq) Member (Judicial) (K.Anantha Padmanabha Swamy) Member (Judicial)